

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date:19.11.2020

**Misc. Application No.268 of 2020
And
Appeal No.195 of 2020**

NNM Securities Pvt. Ltd. ...Appellant

Versus

National Stock Exchange of India Ltd. ...Respondent

Mr. Somasekhar Sundaresan, Advocate with Ms. Yugandhara Khanwilkar, Advocate, Mr. Kamal Agrawal, FCA and Mr. Nikunj Mittal, Director i/b. Kamal Agrawal, FCA for the Appellant.

Mr. Venkatesh Dhond, Senior Advocate with Mr. Sachin Chandaran, Mr. Rashid Boatwalla, Mr. Rahul Jain and Mr. Pruthvi Dhinoja, Advocates i/b. MKA for the Respondent.

Order:

1. We have heard the learned counsel for the parties through video conference on the amendment application. We find that the documents sought to be

brought on record were duly considered by the committee while passing the impugned order. Accordingly the application is allowed.

2. Necessary corrections in the memo of appeal may be carried out within two weeks. Reply, if any, to the amended para may be filed within the same period. Rejoinder, if any, may also be filed on or before the next date. List on 16th December, 2020.
3. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video conferencing or through physical hearing.
4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act

on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C. K. G. Nair
Member

Justice M.T. Joshi
Judicial Member

19.11.2020
RHN